

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR SH. ANIL LAXMAN PANSARE

Petition(s) for Special Leave to Appeal (C) No(s). 23487/2019

ALOK KUMAR & ORS.

Petitioner(s)

VERSUS

POORAN CHANDRA PANDEY & ORS.

Respondent(s)

IA No. 150032/2019 - DELETING THE NAME OF PETITIONER/RESPONDENT

IA No. 150030/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

WITH

SLP(C) No. 23504-23515/2019 (XI)

IA No. 140556/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 140557/2019 - EXEMPTION FROM FILING O.T.)

Date : 06-02-2020 These matters were called on for hearing today.

For Petitioner(s)

Mr. Abdul Kadir, Adv.
Ms. Ninanda Nair, Adv.
Mr. Salim Ansari, Adv.
Mrs. Dilshad, Adv.
Mr. Satish Pandey, AOR

For Respondent(s)

Mr. Suraj Prakash Singh, Adv.
Mr. Al-Danish Rein, Adv.
Mr. Sudhansu Palo, AOR
Ms. Diksha Khanna, Adv.
Mr. Anurag Kishore, AOR

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) No. 23487/2019

Ld. Counsel for the petitioner to take fresh steps for effecting service on respondent Nos.1, 4, 8, 15, 19, 20, 27 & 33 within two weeks.

Service is complete on respondent Nos.31 and 32 on 7.12.2019, however, counter affidavit has not been filed within 30 days from the date of service of notice in terms of Order XXI Rule 14(1), Supreme Court Rules, 2013. Ld. counsel

appearing on behalf of respondent Nos.31 and 32 seeks four weeks' time to file vakalatnama and counter affidavit. Four weeks' time is granted as first and only extension in terms of Order V Rule 1(22), Supreme Court Rules, 2013.

Remaining respondents have been served but none has entered appearance.

SLP(C) No. 23504-23515/2019

Respondent Nos.33, 36 & 46 have expired. Ld. Counsel for the petitioner to take appropriate steps in this regard within four weeks.

On 8.11.2019, four weeks' time was granted to respondent Nos.39 to 45 & 47 to 55 for filing counter affidavit, however, counter affidavit has not been filed till today. Ld. Counsel for the said respondents seeks four weeks' more time to file counter affidavit. Granted, as last opportunity.

Ld. counsel for respondent Nos.1 and 3 (Caveator) seeks four weeks' time to file counter affidavit. Time is granted, as last opportunity.

As per office report, Ld. Counsel for the petitioner to take fresh steps for effecting service on respondent Nos.2, 5, 6, 8, 10, 15,17 to 19, 21, 22, 24 and 34 within two weeks.

Remaining respondents have been served but none has entered appearance.

List again on 14.4.2020.

ANIL LAXMAN PANSARE
Registrar